

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA**

**UNSTARRED QUESTION NO. 3595  
TO BE ANSWERED ON APRIL 04, 2022**

**ALLOTMENT OF CWG VILLAGE FLATS**

**NO. 3595.                      SHRI NARANBHAI J. RATHWA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether it is a fact that Delhi Development Authority has allotted CWG village flats in Akshardham, New Delhi to a few prominent individuals;;
- (b) if so, the names of such prominent individuals with price and area of flats; and
- (c) the selection procedure adopted by the DDA in allotting these flats to prominent individuals with the dates of e-auction?

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

- (a) & (b) DDA has allotted the CWG Flats in Akshardham to the highest bidders (H1) of the open competitive bidding process. The relevant details are available at the weblink:  
<https://dda.gov.in/sites/default/files/Housing%20Department/List%20of%20Individual%20Allottees%20of%20CWG%20Flats%20through%20Tendering%20Process.pdf>
- (c) The allotment was done to the highest bidder from among the eligible participants, who participated in the tender process dated 21.05.2012. The eligibility criteria for participants in the tender process are annexed at Annexure-I.

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Annexure-I

Referred to in part (c) of Reply to Rajya Sabha Unstarred Question NO.3595  
for answer on 04.04.2022

Eligibility

- (i) Any person who has attained the age of majority.
- (ii) The applicant must not own any residential flat or plot in full or in part on leasehold or freehold basis in the urban areas of Delhi/ New Delhi/ Delhi cantonment either in his/ her own name or in the name of his/ her wife/ husband or in the name of his/ her minor or dependent children.
- (iii) Central Government, State Government/ their subordinate Department and public sector undertakings putting signature and seal of authorized officer/ signatory.
- (iv) In case of individual, the bidder/ purchaser must be a citizen of India and he/ she should be competent to enter into a contract.
- (v) No change in the name of tenderer will be allowed under any circumstances.
- (vi) NRIs (Non Resident Indian)/PIOs (Person of Indian Origin) may also participate in the tender programme as per the Notification No. FEMA/212000/RB dated 03.05.2000 issued by Reserve Bank of India.
- (vii) An individual can submit one tender only.

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